

[Shri Dasappa]

which needs to be looked into. Three people died, and a number of persons were injured.

Mr. Speaker: In the meanwhile if any hon. Member gets information regarding any particular wagons, he may write to the hon. Minister to take adequate steps to stop them or freeze them wherever they are in a position to do so.

Shri T. B. Vittal Rao: There are three Ministries involved in this. One is the Railway Ministry, another the Government Inspector of Railways who is under the Communications Ministry, and the third is the Inspector of Explosives who is under the WHS Ministry. Let those three Ministers be present on that day

Shri Raghunath Singh: The Home Minister also

Dr. Ram Subhag Singh: An assurance was given on the floor of the House

Mr. Speaker: I am afraid all hon. Members are taking part in the discussion simultaneously. It is true that we do not know what the jurisdiction of the Inspector of Explosives was when they were loaded. The hon. Minister has said there is no agency to find out whether it contains explosives or not. It seems to be rather curious. When combustible material is put in there, whatever might be the opinion of the person who puts it in, the persons there must be competent to judge whether it is combustible. Precautions are no doubt taken to put them in separate wagons. That alone is not enough. As a matter of fact, it has arisen here that they are not ordinary crackers but regular combustible material which will explode. So, the Minister who is concerned with ammunition will also take part in the discussion and explain to the House what exactly the position is with a view to preventing occurrences of a similar nature.

In view of what has been stated, I do not propose to give my consent to

these adjournment motions. There will be a regular discussion on the 11th.

Shri Tangamani: One question, Sir.

Mr. Speaker: Whatever the hon. Members have to say, they will write to the hon. Minister of Railways.

PAPER LAID ON THE TABLE

STATEMENT ON FLOOD CONTROL PROGRAMME AND FLOOD SITUATION

The Deputy Minister of Irrigation and Power (Shri Hathi): I beg to lay on the Table a copy of the statement on the flood control programme and the flood situation in the country.

[Placed in Library. See No. S-246/57]

EXPENDITURE TAX BILL—contd.

Mr. Speaker: The House will now resume further discussion of the Expenditure Tax Bill.

Out of nine hours allotted for the general discussion and the clause-by-clause consideration, seven hours and 52 minutes have already been availed of, and one hour and 8 minutes now remain.

After the clause by clause consideration is over, the third reading of the Bill will be taken up for which one hour has been allotted.

Clause 5 was under consideration. The Deputy Finance Minister may continue his reply.

Shri Narayanankutty Menon (Mukandapuram): Yesterday at the close of the debate the hon. Finance Minister said that regarding clause 5(1) he will look into my amendment, which desires that any expenditure that comes out of borrowing should come within the scope of the expenditure tax while the clause as it is lays down that borrowing for the purpose of expenditure liable to expenditure tax will be exempt from the tax altogether.